(SANTHAY DEED RIAL)
Deputy Collector
SDM's Office, Dharmanaper,
North Tripurit.

## GOVERNMENT OF TRIPURA



# COMPILATION OF VARIOUS ORDERS/ MEMORANDA/INSTRUCTIONS ISSUED

ON

REVISION OF RECORD-OF-RIGHTS.

FOR GUIDANCE OF FIELD OFFICERS

(BANYISAY DESBARSIA) Separty Consector SDE'S Clinco, Charmanagar, North Tripura.

DIRECTORATE OF LAND RECORDS & SETTLEMENT

A C A R T A L A

1989

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#### PREFACE

Book No 1

In implementation of the programme of revision of record-ofrights started in October, 1978 various/Memoranda/Instructions have been issued from time to time for proper guidance of the staff working in the field as well as for removal of some confusions from their mind.

From sometime past it was felt necessary to compile all those Memoranda/Circulars to the extent possible to make them readily available with the staff concerned.

Accordingly an up-to-date compilation containing the various Orders/Memoranda/Instructions etc. have been brought out.

It is hoped that all the staff concerned in the revision of recordof-rights will make best use of this compilation.

Agartala, 17-5-'89. S. B. Sen Director of Land Records & Settlement,

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Agartala.

No. 5813-15/F. 1(58)-Estt./78 dated, the 24th/27th October, 1978.

#### GENERAL ORDER NO. 1 (Technical)

In column No. 8 of khasra, the names of the possessors will be written along with the status over the names such as :-

রায়তি দং

এলটা দং

অকুষি দং

কোফা দং

বৰ্গা (চজিক) দং

वर्जा ( छांगी ) मरं

of text leng backs

অকুমতি দং

ভোৱ দং

भाडे थानामी पर

वक्तकी मर

(ववारं भी मर

ভালকর দং

A বিশ্বস্থা সাম ১০৭ ধারার বিরুদ্ধে দং

অধি অকৃষি দং ১৮০ ধারার বিরুদ্দে দং

১०१ धातात विकल्प वर्गा पर

Sd/- Sudhir Sharma Director of Land Records & Settlement Govt. of Tripura. Juneal medium coopers of such sole as an empire of

#### GOVERNMENT OF TRIPURA DIRECTORATE OF LAND RECORDS & SETTLEMENT

Agartala.

No. 8264-67/F-1(58)-DLRS/Estt./78

the 5th December, 1978.

#### GENERAL ORDER NO. 2 (Technical)

THE HIGH ORDER SOF

"Omitted due to the issue of G.O. No. 7 under Directorate No. 2102-12/F. 1(58)-DLRS/LR/78 and the state of t dt. 24/2/79." was the base of the state of the best of the state of the

#### when the book at an inch GOVERNMENT OF TRIPURA DIRECTORATE OF LAND RECORDS & SETTLEMENT Agartala.

No. 8250-53/F. 1(58)-DLRS/Estt./78 dated 5th December, 1978

Stock of for fly parts (realisting the land

### GENERAL ORDER NO. 3 (Technical)

Subject :- Recording of land deserted by Bangladesh Nationals.

There may be some cases specially bordering villages where Bangladesh Nationals left their lands held by them within this State without any lawfull transfer, These lands cannot be recorded as Govt. khas till the lands are declared as khas through a proceeding for arrear of land Revenue or for any other reasons. Where such lands are not possessed by the land holder/holders through their co-sharers or bargadars, the entry for such land in record-of-rights will be as follows:—

- i. Where the land is lying vacant, the entry in column 24 of the khatian against specific plot will be" ৰাংলাদেশ নাগরিক কর্তৃক পরিত্যক্ত।"
- ii. Where the land is under the possession of any individual/individuals other than the co-sharers or bargadars of the land holders, the entry against specific plot in column 24 of the khatian will be "বাংলাদেশ নাগরিক কর্তৃক পরিত্যক্ত।" দং

When co-sharers are in physical possession, the absentee co-sharers will remain in column 13 of the khatian with note "বাংলাদেশ নাগরিক হেতু অমুক গং দখল নাই।" The cases of bargadars in such land should be dealt in similar manner as in the case of other area.

Sd/— Illegible. 23.11.78

Director of Land Records & Settlement
Government of Tripura.

N.B. Further instruction contained in General Order No. 6

### GOVERNMENT OF TRIPURA DIRECTORATE OF LAND RECORDS & SETTLEMENT

Agartala,

No. 3907-10/F.1(58)-DLRS/Estt./78

dated, the 12th December 1978.

#### GENERAL ORDER NO. 4

( Technical )

"Omitted due to the issue of the corrigendum under Directorate No. F. 6(17)—DLRS/LR/78 dated 19-4-1982"

### GOVERNMENT OF TRIFURA DIRECTORATE OF LAND RECORDS & SETTLEMENT

Agartala.

No. 1413-14/F.1(58)-DLRS/Estt./78

dated, the 29th Jan/6th Feb. 1979.

### GENERAL ORDER NO. 5 (Technical)

In order to find out the total area of land in this state according to the topographical features, 3(three) main categories viz. 'Nal', 'Lunga', and 'Tilla', have been approved. Every entry in the khatian column No. 23 and in the khasra column No. 3 should have after it within bracket one of these three categories mentioned, for example, if a homestead is found on 'Nal' land, then the entries will be 'বাৰ' (নাল), or if a 'pond' is found over 'tilla' land then the entries will be 'বুকুর' (টিলা), or if a mosque is found on a 'lunga' land the entries will be 'মসজিদ' (বুজা)

- 2. In case of roads and other path-ways (including kachha roads, village tracts, footpath etc.,) public waterways (including rivers, chharas, nalas etc.) and railway line this type of entry within bracket i.e. 'nal', 'Lunga'. 'tilla', will not be made.
  - 3. All previous records wherein Bujharat has been completed, may be corrected accordingly.
  - 4. This is in addition to instructions at pages 38 and 44 of the organisation and Methodology.

Sd/— Illegible 29.1.79
Director of Land Records & Settlement
Government of Tripura.

Agartala.

No. 1601-07/F. 1(58)-DLRS/LR/78

dated the 9th Feb. 1979

#### GENERAL ORDER NO. 6 (Technical)

Subject: Recording of land held by Bangladesh Nationals.

During the last Settlement Operation, Bangladesh Nationals holding the land within this state were recorded as "Jiratia tenants" since ownership of immovable properties in India by the other nationals was not barred by any law in force. There is no such provision defining the status of "Jiratia tenant" in the T.L.R. & L.R. Act, 1960. The aforesaid Act provides only the "Rayati Status" for such type of holders. Therefore, the word "Jiratia" will be deleted from the record-of-rights by substituting it with the word "Rayati". The entries in other columns will be similar to the entries applicable for a rayati khatian.

- 2. This refers to G.O. (Technical) No. 3 communicated to all concerned.
- 3. A list of such land should be prepared and sent to the collector of the District under intimation to this Directorate.

Sd/- S. Sharma

Director of Land Records & Settlement Government of Tripura.

### GOVERNMENT OF TRIPURA DIRECTORATE OF LAND RECORDS & SETTLEMENT

No. 2102-12/F. 1(58)-DLRS/LR/78

Agartala. dated, the 24th Feb. 1979.

### GENERAL ORDER NO. 7 (Technical)

In view of the specific provision of section 31 of the Tripura Land Revenue and Land Reforms Act, 1960 the preparation of 'Settlement Register' as prescribed in rule 52 of the Tripura Land Revenue and Land Reforms Rules, 1961 is not obligatory during revision of record-of-rights, So, collection of Agri. stocks (Cattle Statement) in T.S.S. Form No. 52 should be discontinued,

However, family land statement in the proforma below should be prepared during the revision of record-of-rights. The "family" for the purpose of this statement will mean as per definition in the Tripura Land Tax Bill, 1978, i.e. the person, the wife or husband, as the case may be, and minor children but excluding married minor daughters.

This will supersede the instructions contained in G.O. No. 2(Technical) communicated under this Directorate No. 8246—67/F. 1(58)—DLRS/ESTT/78 dated 5.12.78.

Sd/—Illegible
Director of Land Records & Settlement
Government of Tripura.

# GOVERNMENT OF TRIPURA DIRECTORATE OF LAND RECORDS & SETTLEMENT FAMILY LAND STATEMENT

	Land h	eld in the v	illage			
SI. No.	Name with father's/Husband's name (as the case may be) of the members of the family holding settled land.	Total members of the family	Village in which reside	Khatian No.	Area	A.D.
1	2	3	4	5		6
Sub-E	Division		District			
Sub-E		in the other		CALLERY OF THE STREET OF THE S		
Name the ca		in the other		Khatian No.	Area A.D.	Remark

N.B. Further instruction contained in Memo No. 15422-39/F.1(58) DLRS/LR/78 dt. 28.6.83

### GOVERNMENT OF TRIPURA DIRECTORATE OF LAND RECORDS & SETTLEMENT

Agartala.

No. 1888—98/F. 1(58)—DLRS/LR/78

dated, the 21st Feb. 1979.

#### GENERAL ORDER NO. 8 (Technical)

Subject: Recording of land allowed to retain by the Tea Estate.

Consequent upon the publication of notification under section 134(1) of the Tripura Land Revenue & Land Reforms Act. 1960, in respect of an area, the Tea gardens holding lands as intermediaries are entitled to retain land comprised in a Tea Plantation, Mill, Factory or workshops as in the opinion of the Government under section 136(1)(f) subject to the exemption under section 178 from the operation of section 164 of the Act. In such cases, they will hold land directly under the Government from the vesting date as raiyats. The appropriate entries in col. 13 of the khatian for such retained land of gardens may be made in the following order:

Name of the Owning Co./Owner.....

Address:— (Local name of the Tea garden )

For example in the case of a Tea garden locally known as Narendrapur Tea garden (as ascertained from the Co,'s records) and owned by Maheshpur Tea Industry private limited having registered address as 188/3, Anoarswa Road, Calcutta-the entries in Col. 13 of the khatian may be as follows:

Sd/—Illegible
Director of Land Records & Settlement
Government of Tripura.

### GOVERNMENT OF TRIPURA DIRECTORATE OF LAND RECORDS & SETTLEMENT

Agartala,

No. 3286-3302/F. 6(29)-DLRS/LR/79

dated, the 29th March, 1979.

### GENERAL ORDER NO. 9 (Technical)

Instructions issued vide "Revision of Record-of-Rights (1978—79) Organisation and Methodology" from this Directorate contains instruction under the heading "Disputes" at page 43 that no land from khas khatian should be transferred in the khatian of individual without any entry of disputes in the "dispute list" and decision thereof passed by the kanungo during the stage of Bujharat in a summary manner.

It has been decided by the Govt. that all disputes between Govt. and private persons relating to khas land entered in the "dispute list" during Bujharat are required to be heard and decided by the Settlement Officer concerned who have been vested with the power of the Collector U/S 11(3) of the T.L.R. & L.R. Act, 1960.

Sd/— Sudhir Sharma, 19-3-79 Director of Land Records & Settlement Govt. of Tripura.

### GOVERNMENT OF TRIPURA DIRECTORATE OF LAND RECORDS & SETTLEMENT

No. 3369-91/F. 6(18)-DLRS/LR/78

Agartala, dated, the 21st March, 1979.

#### GENERAL ORDER NO. 10 (Technical)

It is seen that after the last Settlement Operation many allottee khatians have been opened for the land allotted by the collectors. But during revision of record-of-rights in many of the cases, it is reported that the land recorded in favour of the allottees are not under their physical possession. There are some other cases where the allottees are already in unauthorised occupation of other plots of govt. khas land. But instead of allotting and recording of those in their favour, they have been allotted some other lands which are under unauthorised occupation of others. The lands, so recorded, have been shown in the map with imaginary plots. Some of the areas are yet full of forest and there is no indication of possession of any one. It is also reported that some of the allottees are not interested to reclaim the allotted land for cultivation or for the purpose for which the lands were allotted.

The following instructions are issued in this regard :-

- 1. The allotments will be cancelled in accordance with the allotment rules, by the Settlement Officer, who are vested with the powers of Collector U/S 14 of the Tripura Land Revenue and Land Reforms Act, 1960. The land may be allotted to the deserving persons.
- 2. The name of the allottees, whose allotments have been cancelled, will be listed and circulated by the Settlement Officers, to all D.M.s/S.D.O s and S.O.s so that they are not allotted land again in some other places. There should be a master list of such persons in all concerned offices.

In cases where allottees can be traced or where they are not in possession out of ignorance of the boundary of the allotted land efforts should be made to bring them on to the land or to allot land which they are possessing after cancelling previous allotment. Help of panchayats should invariably be sought for this.

Sd/— Sudhir Sharma
Director of Land Records & Settlement
19.3.79.

N.B. Further instruction contained in Directorate Memo. Nos. 15326—33/F. 6(28)/DLRS/LR/79 dt. 19-11-1979 and No. 9846—52/F. 6(28)—DLRS/LR/79/Shadow dt. 19/3/1979.

### GOVERNMENT OF TRIPURA DIRECTORATE OF LAND RECORDS & SETTLEMENT

No. 5402-09/F. 1(58)-DLRS/LR/78

Agartala. dated, the 11th May, 1979.

#### GENERAL ORDER NO. 11 (Technical)

It has been observed that the name of the Secretary/President may have been recorded along with the name of Club/Institution in Record-of-rights during preparation of records. The executives of such institutions are changeable annually or periodically as per constitutions of the institutions. In such cases, recording of the names of the present Secretary/President in record-of-rights may lead to future complication.

To avoid all such complications, the entry in case of such institution should be as per example given below.

সম্পাদক/প্রেসিডেন্ট নেতাজী ক্লাব সাং—বাম্টীয়া পোঃ—বাম্টীয়া

Sd/—Illegible
Director of Land Records & Settlement
Government of Tripura.

### GOVERNMENT OF TRIPURA DIRECTORATE OF LAND RECORDS & SETTLEMENT

No. 5400-19/F. 8(3)-DLRS/LR/71

Agartala. dated, the 11th May, 1979.

#### GENERAL ORDER NO. 12 (Technical)

It has been brought to our notice that there are khatians in the name of Tripura Territorial Council. Since all assets and liabilities of the Territorial Council have been vested in the Govt. of Tripura long back, the question of retaining in the khatians the name of Territorial Council does not arise. The lands held in the khatians of Territorial Council should be transferred to the khatian of respective deptts.

Sd/— Illegible
Director of Land Records & Settlement
Government of Tripura.

No. 6163-70/F.1(58)-DLRS/LR/78

Agartala. dated, the 5th June, 1979.

#### GENERAL ORDER NO. 13 (Technical)

In pursuance to the observation made by the Revenue Minister in his tour note dt.5-4-79 communicated under No. F.7(3)—RM/78/2756—2811 dt. 31-1-79 the following instructions should be observed during the bujharat work in revision of record-of-rights.

- 1. In each page of khasra volume, the entry of 10 plots should be made instead of 15 plots to provide enough space for correction of subsequent stages.
- 2. Decimalisation of shares in both old and new khatians should be made simultaneously.
- 3. The table in-charge and assistant must put their initials with date in each page of khatians and khasra according to the instruction contained at page 43 of the Organisation & Methodology.
- 4. There must not be any pending works related to the field Bujharat Works.

Sd/— D. Roy 25-5-79

Director of Land Records & Settlement Government of Tripura.

### GOVERNMENT OF TRIPURA DIRECTORATE OF LAND RECORDS & SETTLEMENT

No. 6976-82/F.8(44)-DLRS/LR/73

Agartala. dated, the 22nd June, 1979.

#### GENERAL ORDER NO. 14 (Technical)

It appears that the management of some lands have been entrusted to the different gaon Panchayets by the Revenue Deptt, according to the provision of section 14(2) (b) of the Tripura Land Revenue and Land Reforms Act, 1960. For recording of such entrusted lands during the revisional operation, the Revenue Department Memorandum No. F.34(23)/REV/79 dt. the 22nd March. 1979 may be referred to and following entries should be made in the khatian.

In 'Column' — 9 to 11 বেজলব, বেজলব, বেজলব

,, ,, 13 দং ত্রিপুরা সরকারের পক্ষে গ্রাম পঞ্চায়েত

সাং

পো:

,, ,, 15 দখলকার

Sd/— D. Roy 12.6.79

Director of Land Records & Settlement Government of Tripura.

No. 9192-9212/F.6(17)-DLRS/LR/78

Agartala, dated, 30th July, 1979,

#### GENERAL ORDER NO. 15 (Technical)

The revenue payable for each holding by the land holders to be assessed during attestation by the Revenue Officer under Section 38 of the Tripura Land Revenue & Land Reforms Act, 1960 shall take effect from 1st Baisakh of the year next to the year of attestation.

Since the Revenue Officer may not be in a position to ascertain the actual area held by a land holder in the State in absence of the return from the land holders, it is decided to have one entry in column 12 of the khatian in addition to the entry of the year of effect of the land revenue. The entry in column 12 will be as follows:

Sd/—D. Roy 27.7.79

Director of Land Records & Settlement Government of Tripura.

N.B. Further instruction contained in Memo No. 1402-67/F.6(94)-DLRS/LR/85 dt. 27-1-86.

### GOVERNMENT OF TRIPURA DIRECTORATE OF LAND RECORDS & SETTLEMENT

No. 9266-83/F.6(29)-DLRS/LR/78

Agartala, dated, the 6th Aug, 1979.

#### GENERAL ORDFR NO. 16 (Technical)

The Organisation and Methodology contains instruction at page 34 that all cases of transfer by purchase, inheritance etc. should be entered in the mutation register in T.L.R. & L.R. form 20 of the mouja upto column 9. It has also been decided that the mutation cases received/collected up to the Attestation stage should be disposed of during attestation. This decision has also been communicated to all S.O.s vide this Directorate letter No. 2576—79/F.6(29)—DLRS/LR/79 dated 5.3.79. Now it is emphasized that the corresponding note of the case numbers should be made in pencil as indicated below in the blank space where the expression 'subordinate interest' (अश्रीनव वर्ष) is noted in the khatian.

 $\frac{MR}{1}$ 

MR 2 MR 3

The denomination will mean the serial number of the cases.

All supervising Officers should check up the entries during their inspections and see that the entries are up-to-date.

Sd/— D. Roy 4.8.79

Director of Land Records & Settlement Government of Tripura,